

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 113(ND)/2011
RT No. 25/2016**

Narinder Kumar Bawa ...Petitioner

Versus.

M/s Prakash Communications Ltd. & Ors. ...Respondents

Present: Mr. Narinder Kumar Bawa, petitioner in person.
Mr. Gaurav Mankotia, Advocate for respondent
No. 2 (since deceased).

Learned counsel for the respondent has not prepared the proper application with affidavit for impleading the legal representatives of the deceased despite giving such a long date. Learned counsel for the respondent submits that application along with Power of Attorney of the proposed legal representatives shall be filed in the Registry within two days. Let the needful be done with copy to the petitioner.

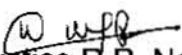
The petitioner submits that he is not going to oppose the application for impleading legal representatives of the deceased respondent, but the respondent will have to disclose the present constitution of the Board of Directors of the company. Learned counsel for the respondent submits that he would file affidavit in this regard. Let the same be filed at least two days before the next date.

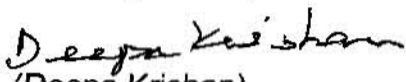
As pointed out by the petitioner, order dated 17.09.2016 is rectified by substituting the last sentence of first paragraph which will now read as under:-

"Mr. Varinder Kumar Bawa states that he also represents respondent No. 1 being the Managing Director."



The matter is adjourned to 30th January, 2017 for arguments.


(Justice R.P. Nagrath)
Member(Judicial)


(Deepa Krishan)
Member(Technical)

January 10, 2017
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